

COPPER COINAGE.

ACT No. XI. OF 1854.

[*Passed on the 24th February, 1854.*]

1. *Repeals part of s. 1 of Act 21, 1835, and of s. 1 of Act 22, 1844.*

2, 3. *Half pice may be issued from any mint, and (3) shall be of weight specified.*

An Act to amend Act No. XXI. of 1835 and Act No. XXII. of 1844, and to authorize the issue of Half Pice.

Whereas it has been deemed expedient, with reference to the convenience of the public, that, Copper Coins to be called Half Pice should be issued; It is enacted as follows:

I. So much of Section I. Act No. XXI. of 1835, as enacts that the Copper Coins therein mentioned only shall be issued from any mint in the Presidency of Bengal, and so much of Section I. Act No. XXII. of 1844 as enacts that the Copper Coins therein mentioned only shall be issued from any mint within the territories of the East India Company, are repealed.

II. After the passing of this Act, Copper Coins to be called Half Pice may be issued from any of the mints in the territories under the Government of the East India Company.

III. A Half Pice shall weigh fifty grains troy, and shall be a legal tender in any part of the the said territories for $\frac{1}{128}$ part of the Company's Rupee, but shall not be a legal tender except for fractions of a Rupee.